

**IN THE INCOME TAX APPELLATE TRIBUNAL  
BANGALORE “SMC-A” BENCH, BANGALORE**

**Before Shri George George K, Judicial Member**

ITA No.597/Bang/2020: Asst.Year 2016-2017

M/s.Avanza Management Consulting LLP, 4C Chitrapur Bhavan, 8 <sup>th</sup> Main 15 <sup>th</sup> Cross Bangalore – 560 058. <b>PAN : AB DFA68581.</b>	v.	The Asst.Commissioner of Income-tax, Circle 2(2)(1) Bangalore.
(Appellant)		(Respondent)

Appellant by : Sri.Pranav Krishna, Advocate  
Respondent by : Sri.Ganesh R.Ghale, Standing Counsel

<b>Date of Hearing : 15.09.2021</b>	<b>Date of Pronouncement : 15.09.2021</b>
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**ORDER**

This appeal at the instance of the assessee is directed against the CIT(A)'s order dated 30.01.2020. The relevant assessment year is 2016-2017.

2. At the time of hearing before me, the learned AR vide letter dated 22<sup>nd</sup> April, 2021 had stated that the assessee has opted to resolve the dispute raised in this appeal under the provisions of Direct Tax Vivad Se Vishwas Act, 2020 and prayed that appeal may be treated as withdrawn. In view of the submission made by the learned AR, I dismiss the appeal filed by the assessee as withdrawn.

3. In the result, the appeal filed by the assessee is dismissed.

Order pronounced on this 15<sup>th</sup> day of September, 2021.

**Sd/-  
(George George K)  
JUDICIAL MEMBER**

Bangalore; Dated : 15<sup>th</sup> September, 2021.  
Devadas G\*

Copy to :

1. The Appellant.
2. The Respondent.
3. The CIT(A)-2, Bangalore
4. The Pr.CIT-2 Bangalore.
5. The DR, ITAT, Bengaluru.
6. Guard File.

Asst.Registrar/ITAT, Bangalore